

**IN THE NATIONAL COMPANY LAW TRIBUNAL
HYDERABAD BENCH – 1
VC AND PHYSICAL (HYBRID) MODE
ATTENDANCE CUM ORDER SHEET OF THE HEARING HELD ON
24-06-2024 AT 10:30 AM**

CP (IB) No.677/7/HDB/2018

AND

Cont. A (IBC) 3/2023 in CP (IB) No.677/7/HDB/2018

u/s. 7 of IBC, 2016

IN THE MATTER OF:

State Bank of India

...Financial Creditor

AND

VMC Systems Ltd

...Corporate Debtor

C O R A M:-

**DR. VENKATA RAMAKRISHNA BADARINATH NANDULA, HON'BLE MEMBER (JUDICIAL)
SH. CHARAN SINGH, HON'BLE MEMBER (TECHNICAL)**

ORDER

Cont. A (IBC) 3/2023

Learned Counsel Mr Nitish, for Corporate Debtor present physically.

The contemnors 1 and 3 present through Video Conference and submitted that there is a stay by Hon'ble High Court, Telangana. Hence, matter adjourned to 12.07.2024.

Sd/-

MEMBER (T)

Sd/-

MEMBER (J)